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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application No. 135 of 1994

Date of decision: June 22, 1994

Trinath Das ... Applicant
Versus
Union of India & Others ... Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? NO
2. Whether it be circulated to all the Benches of the NO
Central Administrative Tribunals or not?

1.25 p.m. 22 JUN 94
(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

22 JUN 94
(K. P. ACHARYA)
VICE CHAIRMAN

22 JUN 94

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For the Applicant ... Mr. D.P. Dhalsamant, Advocate
For the Respondents ... Mr. Ashok Misra, Senior Standing
Counsel (Central).

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CORAM:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN
AND
THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

...

JUDGMENT

K.P. ACHARYA, V.C.

Shorn of unnecessary details, it would suffice to say that the Petitioner Shri Trinath Das has retired from postal service being a blind person. Hence he prays for a direction to the Opposite Parties to give compassionate appointment to his second son namely Shri Sarat Kumar Das. Appointment on compassionate ground has been refused by the competent authority because one of the sons of the petitioner is now serving somewhere else. In ordinary course, we would have rejected the prayer of the petitioner. But two things heavily weigh with us namely petitioner is a blind person and the second reason is that the second daughter of the petitioner has ^{she} not yet married. It would be very many difficulties on the part of the petitioner to sustain his livelihood on the

paltry amount of pension. According to the Petitioner, his first son has parted company from the petitioner. Therefore, taking into consideration of these important aspects, we would request the Chief Postmaster General to take a sympathetic view over the petitioner and give a compassionate appointment to his second son namely Shri Sarat Kumar Das commensurate with his educational qualification.

2. Thus, the application is accordingly disposed of leaving the parties to bear their own costs.

1.54 J. M.
MEMBER (ADMINISTRATIVE)
22 JUN 94

h.s.m 22-6-94
VICE-CHAIRMAN

Central Administrative Tribunal,
Cuttack Bench/K: Mohanty/22nd June, 1994.